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Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 06.11.2024 under the Chairmanship of
ShriSantosh Kumar Sarangi, Director General of Foreign Trade

Meeting No. 21AM25 held on 06.11.2024

The following members were present in the meeting:

1. Ms Shubhra — Sr.Dev.Commissioner
2. Shri Hardeep Singh — Addl. DGFT
3. Dr.S.K. Bansal — Addl. DGFT
4. Shri Rakesh Kumar — Addl. DGFT
5. Shri K.V.Tirumala — Joint DGFT
6. Shri K.M. Harilal — Joint DGFT
7. Shri Randheep Thakur — Joint DGFT
8. Shri Md. Moin Afaque — Joint DGFT

Following cases were discussed. The decision taken on the individual cases are as under:-

S. No	Name of the firm
1.	M/s. Encube Ethicals Private Limited, Mumbai
2.	M/s. Nakoda Creation, Surat
3.	M/s. Niaksh Jewels Llp, Rajasthan
4.	M/s. Fresh Express Logistics Private Limited, Maharashtra
5.	M/s. Encube Ethicals Private Limited, Mumbai
6.	M/s. Encube Ethicals Private Limited, Mumbai
7.	M/s. Encube Ethicals Private Limited, Mumbai
8.	M/s. Jindal Aluminium Limited, Bengaluru
9.	M/s. Shakti Precision Components (India) Private Limited, Bengaluru
10.	M/s. Shreejee Cotex, Maharashtra
11.	M/s. Alkem Laboratories Limited, Mumbai
12.	M/s. Geelon Industries Private Limited, Surat
13.	M/s. Encube Ethicals Private Limited, Mumbai

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14.	M/s. Indian Apparels, Delhi
15.	M/s. Nishant Export, Cochin
16.	M/s. Richaco Exports Private Limited, Delhi
17.	M/s. Rohan Industries, Rajasthan
18.	M/s. Plastobatch Private Limited, Chennai
19.	M/s. R R Kabel Limited, Mumbai
20.	M/s. Stellaris Specialities India Limited, Gurugram
21.	M/s. Buildmet Fibres Private Limited, Bengaluru
22.	M/s. The Rajlakshmi Cotton Mills Private Limited, Kolkata
23.	M/s. SRF limited, Gurugram
24.	M/s. Anuh Pharma Limited, Mumbai
25.	M/s. Mealdom LLP, Gurugram
26.	M/s. Softgel Healthcare Private Limited, Chennai
27.	M/s. Diamond Engineering (Chennai) Private Limited, Chennai
28.	M/s. Anuh Pharma Limited, Mumbai
29.	M/s. Sneha Farms Private Limited, Hyderabad
30.	M/s. B.P. Wire Industry, Uttar Pradesh
31.	M/s. Mayithara Home Decor Private Limited, Kerala
32.	M/s. Arvind Ltd., Ahmedabad
33.	M/s. Harish Exporter, Mumbai
34.	M/s. Sree Dev Agro Foods, Tamil Nadu
35.	M/s. Bhumi Polymers Private Limited, Rajkot
36.	M/s. AAACORP Exim India Private Limited, Mumbai
37.	M/s. Maneesh Pharmaceuticals Limited, Mumbai
38.	M/s. Astec Lifesciences Limited, Mumbai
39.	M/s. Astec Lifesciences Limited, Mumbai
40.	M/s. Shahi Exports Private Limited, Delhi
41.	M/s. Poongodhai Textile Mills, Tamil Nadu
42.	M/s. S K Exports, Kanpur
43.	M/s. Hartex Rubber Private Limited, Hyderabad
44.	M/s. Genus Electrotech Limited, Delhi
45.	M/s. Surtex Prophylactics (India) Pvt. Ltd.
46.	M/s. Steel Craft Exports, Delhi
47.	M/s. Fashion Matrix Overseas, Bengaluru
48.	M/s. GRP Limited, Mumbai

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49.	M/s. Ruby Apparels, Tamil Nadu
50.	M/s. Ghodawat Skystar Llp, Maharashtra
51.	M/s. Sanathan Textiles Limited, Mumbai
52.	M/s. Food Quality Laboratory and Research Centre, Kerala
53.	M/s. Ralson Tyres Limited, Madhya Pradesh
54.	M/s. Madhu Industries Private Limited, Ahmedabad
55.	M/s. Om Sai Ram Fashion, Surat
56.	M/s. Thermo Fisher Scientific India Private Limited, Mumbai
57.	M/s. Creemos International Limited, Kanpur
58.	M/s. JPFL Films Private Limited, Delhi
59.	M/s. UPL Limited, Mumbai
60.	M/s. Surendra Saddlery, Kanpur
61.	M/s. New Tea Beverages Exports Pvt. Ltd., Kolkata

Case No.01 M/s. Encube Ethicals Private Limited, Mumbai

F.No.HQRPRCAPPLY00010690AM25

Meeting No.21AM25held on 06.11.2024

Subject: Request for extension of EOP against Advance Authorization No. 0311008714 dated 22.11.2021.

Applicant's statement: With reference to Advance Authorization No. 0311008714 dt. 22.11.2021, we wish to inform you that we have fulfilled the export obligation to the extent of 75% within the extended validity of license i.e. 22.11.2023. For the balance export quantities, the demand was postponed by our customer, hence we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the export obligation, hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm. The Committee noted that the applicant has faced a genuine hardship which were beyond their control and it decided to accede to the request and allowed EOP extension for 6 months against Advance Authorisation No. 0311008714 dated 22.11.2021 from the date of endorsementsubject to payment of composition fees as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of

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meeting.

(Action: Applicant/ RA)

Case No.02 M/s. Nakoda Creation, Surat

F.No.HQRPRCAPPLY00007273AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for Extension of Total EO Period against EPCG Authorization No. 5230013653 dated 18/03/2014.

Applicant's statement: We would like to inform you that we have been issued the aforesaid EPCG authorization 5230013653 dtd 18.03.2014 from DGFT, Surat but we could not fulfill export obligation and said license got expired on 17.03.2020. As per PN no.67/2015-2020 the said license could be automatically extended for 6 months. Thereafter as per Notification No. 28 the said license can get extended upto 31.12.2021 , subject to 5% additional export obligation. Further as per FTP, 2 years extension can be obtained , accordingly we applied for extension at Office of Jt.DGFT Surat on payment of requisite composition fee, to validate license till 31.12.2023. We had applied for EOP extension for 2 years in DGFT on 20/04/2023 but till date no extension was granted to us .After constant follow up with DGFT Office Surat in person, we came to know that said file was left unattended due to some reason and was lying in system . Now query has been raised on 01.08.2024 that there is some short payment (copy attached for your reference) . We were eligible for extension only till 31.12.2023 , now presently its August 2024 , when we received query i.e. 14 months are fulfilling deficiency . Therefore request your goodself to kindly grant us extension of 8 months from date of endorsement, which we were eligible when we applied for extension .The said license got expired when license was valid in DGFT Office itself, leading to non fulfillment of export obligation. Therefore, request your good self to kindly allow us extension for further 9 months from date of endorsement so we can fulfill export obligation.

Decision: The Committee went through the justification given by the applicant and discussed the matter at length. The Committee decided to accede to the request and allow EOP extension againstEPCG Authorization No. 5230013653 dated 18.03.2014 for a further period of 9 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

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(Action: Applicant/ RA Surat)

Case No.03 **M/s. Niaksh Jewels Llp, Rajasthan**

F.No.HQRPRCAPPLY000010825AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for condonation for inadvertently neglect to mention Nominated Agency i.e. Diamond India Limited (DIL) BOE No 6299599 dt 07-Jun-23, Port Code: INDEL4 including their Invoice No OX23G1KDEL105 dt 23.06.2023 in Shipping Bill 3472826 dt 25.08.2023, 3898754 dt 13.09.2023 & 3219670 dt 16.08.2023.

Applicant's statement: We are a MSME and 1st time exporter of Plain and Studded Gold Jewellery. We have 1st time procured 1000 gms of Gold from Nominated agency (NA) i.e. Diamond India Ltd for export of Gold Jewellery to a USA buyer. The gold was procured from DIL vide Invoice No OX23G1KDEL105 dt 23.06.2023 and it was imported by DIL vide BOE No 6299599 dt 07-Jun-23. Against this we have made exports for total quantity of 996.37 gms vide Shipping Bill No 3472826 dt 25.08.2023, 3898754 dt 13.09.2023 &3219670 dt 16.08.2023 complying FTP and HBP norms i.e. Value addition, wastage, etc. However, we inadvertently forgot to mention Nominated Agency i.e. Diamond India Limited (DIL) BOE No 6299599 dt 07-Jun-23, Port Code: INDEL4 including their Invoice No OX23G1KDEL105 dt 23.06.2023 in above Shipping Bills though it was mentioned in export invoices and export invoice is considered part of SB. Reasons/Justification: 1. This was our 1st export availing gold from a Nominated agency (NA) and it was an urgent order. The designs finalization took some time initially and all designs selected were too antique and too much customization was desired by the overseas buyer but wanted the product to be delivered on urgent basis. It was our 1st export order, so we ensured the highest quality product is delivered to the buyer. Immense time and energy were invested as multiple time rework was done for manufacturing the desired product. Finally, when the products were ready and approved by the buyer, the buyer insisted on shipping the goods the next day itself else its client may cancel the order. Being a 1st time exporter it was really hard to ship the goods complying with all the rules and regulations in a day. We prepared an export invoice, packing list etc. consulting many and entrusted the customs formalities to Customs House Agent (CHA) including filling of the shipping bills. The DIL sale invoice details were mentioned in the export invoice and reference of export invoice was mentioned in the shipping bill. The order must be exported in a day, or it may have got cancelled but we tried our best to get the draft export documents vet by Nominated Agency however as per their practice they scrutinize post exports only and council don?t guide on it. 2. There is no concise manual for 1st time exporters like us and has to follow CHA/customs advice only. We went by their advice, complied all norms

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and successfully completed the exports. Post exports, when documents were submitted to DIL, it was informed by DIL that we should have mentioned DIL BOE No, date and their invoice details in shipping bill also though it was mentioned in our export invoice and export invoice is part of shipping bill. 3. This being our 1st urgent export order, neither export experience nor time was there to go through the complete FTP/HBP (beyond what is being advised by customs/CHA), understand and implement the same in our shipping bills in a day though it was already mentioned in export invoice and export invoice is part of SBs. It was beyond our control to envisage NA requirement over and above what is required by customs for export. 4. We have also attached CA certificate with UDIN No: 23078035BGVAYD3364 dt 14.11.23 confirming usage of said gold for export of jewellery vide above SBs. Prayer: From all the reasons/justifications provided above it was beyond our control to envisage and implement NAs requirement in SBs also though it was mentioned in export invoice and export invoice is part of SB. This NA requirement is beyond what is being required by customs for allowing exports as per FTP/HBP. We may have implemented this NA requirement on own if enough time would have been allowed by buyer to export goods. In sum, we reiterate it was beyond our control to avoid hence we request for condonation for inadvertently forget to mention Nominated Agency BOE No and Date including their sale invoice details in Shipping Bills though it was mentioned in our export invoices.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.04 M/s. Fresh Express Logistics Private Limited, Maharashtra

F.No. HQRPRCAPPLY000010922AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for submit proof of payment of IGST with interest as per Trade Notice No 27/2023 dated 25.09.2023 Advance Authorization Redemption No. 3110067268 Dated 28.12.2018.

Applicant's statement: We write to formally request the reconsideration of our pending claim for the balance 5% under the Target Plus Scheme (TPS), following our previous communication with the Committee on April 26, 2023. Upon your direction, we approached the Mumbai Regional Authority (RA); however, our case was closed as per their procedural guidelines in their letter dated March 10, 2023.

Unless the Committee grants a relaxation of these procedures, our case remains closed. In our ongoing efforts, we have come across Trade Notice No. 1/AM25 dated August 29, 2024, issued by the Delhi RA, which addresses a similar situation. This has prompted us to once again seek your esteemed support. In our application for TPS benefits dated December 20, 2006, we reported an incremental export growth of 26.45% for the fiscal year 2005-06, as expressed in terms of FOB value in USD. We were awarded TPS at a rate of 5% in October 2007; however, the applicable rate for cases exceeding 25% growth is 10%. Following the Supreme Court order and the subsequent Trade Notice from the Directorate General of Foreign Trade (DGFT) regarding TPS, we submitted an application for the remaining 5% TPS claim in August 2017. Unfortunately, this was rejected by the DGFT-Mumbai, without giving opportunity of personal hearing, on the grounds that our growth in incremental exports was only 24% when calculated in Indian Rupees. Our submission has not considered on merits. This rejection is fundamentally flawed, as Appendix 17D explicitly specifies that incremental growth must be calculated in USD (refer Sr. No. 6 of table appendix 17D along with formula given for calculation), with the entitlement value for TPS assessed in INR. Our documented incremental export growth of 26.45% in USD under Appendix 17D confirms our eligibility for the full 10% benefits under TPS. Furthermore, upon the Mumbai RA?s objection regarding our reported growth being below 25%, we sought certification from the GST office to validate our actual growth, excluding ineligible categories. The GST authorities have corroborated that our growth is, in fact, 29.16% in FOB value in USD, thereby surpassing the required threshold. In light of these circumstances and the procedural obstacles we are encountering, we respectfully request the Committee to consider granting a relaxation of the procedures to allow the RA to reopen our case for a thorough re-examination of our entitlement. Additionally, we seek the support of the Policy Section of DGFT, New Delhi, to address the critical issue of accurately calculating incremental growth as per the guidelines.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter. The deficiency letter issued by RA advising AH to deposit Duty with Interest will stand withdrawn and AH may follow the procedure contained in Customs Circular 16/2023 dated 07.06.2023 .RA may review progress in the matter in due course.

(Action: Applicant/ RA Mumbai)

Case No.05 M/s. Encube Ethicals Private Limited, Mumbai

F.No.HQRPRCAPPLY00010970AM25

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Meeting No.21AM25 held on 06.11.2024

Subject: Request for extension of EOP against Advance Authorization No. 0311008617 dated 17.11.2021.

Applicant's statement: With reference to Advance Authorization No 311008617 Dt 17.11.2022, we wish to inform you that we have fulfilled the export obligation to the extent of 99% within the validity of license i.e. 19.05.2023. For the balance export quantities, we could not fulfil the export obligation within the validity. Also note that we already have raw material by us for balance exports Currently we have obtained the valid export orders against which we can fulfil the export obligation, hence request your good self to grant us the EOP.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm. The Committee noted that the applicant has faced a genuine hardship which were beyond their control and it decided to accede to the request and allowed EOP extension for 6 months against advance authorisation No. 0311008617 dated 17.11.2022 from the date of endorsementsubject to payment of composition fees as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.06 M/s. Encube Ethicals Private Limited, Mumbai

F.No.HQRPRCAPPLY0000010969AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for extension of EOP against Advance Authorization No. 0311001784 dated 17.02.2021.

Applicant Statement: With reference to Advance Authorization No. 0311001784 Dt 17.02.2021, we wish to inform you that we have fulfilled the export obligation to the extent of 90% within the extended validity of license i.e. 17.08.2022. For the balance export quantities, we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the export obligation, hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm. The Committee noted that the applicant has faced a genuine hardship which were beyond their control and it decided to accede to the request and allowed EOP extension for 6 months against advance authorisation No. 0311001784 dated 17.02.2021 from the date of endorsementsubject

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to payment of composition fees as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.07 M/s. Encube Ethicals Private Limited, Mumbai

F.No.HQRPRCAPPLY0000010971AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for extension of EOP against Advance Authorization No. 0311009064 dated 01.12.2021.

Applicant Statement: With reference to Advance Authorization No. 0311009064 Dt 01.12.2021, we wish to inform you that we have fulfilled the export obligation to the extent of 97% within the validity of license i.e. 01.06.2023. For the balance export quantities, we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the export obligation, hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm. The Committee noted that the applicant has faced a genuine hardship which were beyond their control and it decided to accede to the request and allowed EOP extension for 6 months against advance authorisation No. 0311009064 dated 01.12.2021 from the date of endorsementsubject to payment of composition fees as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA)

Case No.08 M/s. Jindal Aluminium Limited, Bengaluru

F.No.HQRPRCAPPLY0000011014AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for refund of EPCG application fee due to non-issuance of licenses caused by Technical glitches in the DGFT website against Authorization No. 072102100002AM20 dated 02.04.2019, Authorization No. 072102100003AM20 dated 02.04.2019.

Applicant Statement: First of all, we would like to give details in a chronological order, as below. 29/03/2019 - Application fee deposited / payment made for issuance of new EPCG Licences . 23/04/2019 - Hard copy of application submitted to ADGFT, Bangalore office. 25/04/2019 -

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Deficiency raised by ADGFT, Bangalore office. 25/11/2020 & 23/11/2020 - We replied to the deficiency raised by ADGFT, Bangalore office. We replied late as the import of CG was put on hold due to some reasons. 04/12/2020 - We sent request mail to DGFT-BLR for issuance of EPCG licenses. 16/12/2020 - We requested DGFT-BLR to issue licenses in new DGFT website as DGFT migrated to new website. 23/12/2020 - Request letter submitted to DGFT-BLR for cancellation of our applications submitted in old website of DGFT as during our visit, we were told that it may take time for the integration or migration of data from old website to new website so we should ask for cancellation of old applications and need to apply afresh at new website & we followed it. In the same letter we informed that we would submit refund applications separately because the application fee deposited but licenses not issued due to technical glitches in the website of DGFT . 25/01/2021 & 12/01/2021 - Refund applications submitted to DGFT-BLR . 06/04/2021 - Reminder letter submitted to DGFT-BLR office to process our cases for refund . 12/07/2022 - Contacted Bangalore DGFT Officer via virtual conference meet to update the status of our refund applications & as asked by them we once again submitted scanned copies of all documents of refund applications. 26/07/2023 - Since there was no reply to our earlier mails, we once again contacted DGFT-BLR through Virtual Conference meet and reminded them for refund. 11/09/2023 - Reminder mail sent by us. 16/10/2023 - Reminder mail sent by us. 05/12/2023 - No reply from DGFT-BLR so visited to know the status. During our visit they advised us to submit a refund application online on the DGFT website. 15/12/2023 - We informed the difficulties faced while preparing online refund application. 18/12/2023 - Received reply from DGFT-BLR that they have tagged our issue to technical team for solution. 02/01/2024 - Reminder mail sent by us. 11/01/2024 - Reminder mail sent by us. 04/03/2024 - We received letter from DGFT-BLR in which they mentioned that we are not eligible for refund as per appendix 2K & 2.05 of HBP. In view of the above given details in chronological order, we may conclude that if there was no problem with the DGFT website for migration of data from old to new website then we could have been issued EPCG licenses without any need to cancel the old applications and to apply afresh at new website. In such cases, the rule for applying for a refund within one year from the date of payment would have not become applicable. Therefore, we most humbly request you to allow us refund of application fee by relaxing the procedural lapse of not applying it within stipulated time of one year as the need for applying refund would have not been there if the DGFT website was working fine. Hope you would appreciate the facts and circumstances and will do the needful to avoid unnecessary harassment to exporters caused by technical glitches in the website of DGFT as explained above.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the

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applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.09 M/s. Shakti Precision Components (India) Private Limited, Bengaluru

F.No.HQRPRCAPPLY0000011128AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for Extension of EOP against Advance Authorization No. 0711000403 dated 02.02.2021.

Applicant Statement: Due to technical design issue the housing spool at Customer end, they had to modify the technical drawing which took time to reach us and now the customer is asking for balance housing spools to be supplied. Total 582 Nos. short export due to typical error. We are very confident to complete the balance export obligation within 3 months time.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711000403 dated 02.02.2021 for a further period of 3 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA)

Case No.10 M/s. Shreejee Cotex, Maharashtra

F.No.HQRPRCAPPLY000000262AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for Extension of Total EO Period against EPCG Authorization No. 5630000556 dated 05/08/2014.

Applicant Statement: With reference to above file no. 56/21/021/00067/AM15 we would like to inform you that we hereby apply for Export Obligation Period Extension to EPCG Committee. We hereby inform you that we have already get EOP extension up to

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31.12.2023 on dt.14th Oct., 2022. In between COVID period we have not done any export in our company. After that due to bad scenario of International market of our industries and our export goods value is also down in market so that we have not received any order from market and we have not fulfilled our export obligation of aforesaid EPCG Licence, meanwhile our Extended Export Obligation Period is expired. We hereby humbled request you to kindly look in this matter and observe our all condition & issue us Export Obligation Period Extension for Two years i.e. till Dt. 31.12.2025, at your earliest & oblige.

Decision: The Committee went through the justification given by the applicant and discussed the matter at length. The Committee decided to accede to the request and allow EOP extension againstEPCG Authorization No. 5630000556 dated 05.08.2014 for a further period of 1 year from the date of endorsement subject to payment of composition fee as per policy provisions. Thereafter RA may take suitable action under FT(D&R)Act if EO is not completed.The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA)

Case No.11 M/s. Alkem Laboratories Limited, Mumbai

F.No.HQRPRCAPPLY0000011134AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for Extension of EOP against Advance Authorization No. 0311021770 dated 27.02.2023.

Applicant Statement: We are one of the pharmaceutical product manufacture exporters holding 4-star export house certificate, obtained advance licence for import of raw material and imported under PC9 condition. We have exported 42.88% in the initial validity & 6 months extended validity, due to production constraint we could not fulfilled the order in time, now we are in a position to export the goods, but the validity period of export obligation period is expired, so we required 6 months extension of EO period for completing the 100% export obligation. We are requested to kindly grand us 6-month EO extension to complete the exports as per our import made. 1st import made on 10.03.2023 accordingly E.O. Is valid upto: 10.03.2024 and 6 month extension granted upto: 10.09.2024 as per PC9 condition. Now we required further 6 months i.e. Up to: 10.03.2025 to complete the full export obligation as import made.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311021770 dated 27.02.2023 for a further

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period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.12 M/s. Geelon Industries Private Limited, Surat

F.No.HQRPRCAPPLY0000011310AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for clubbing of Authorizations against Advance Authorization No. 5210041730 dated 15.01.2016, 5210042694 dated 10.07.2018

Applicant Statement: We would like to inform you that as per PN No. 40/2023 dtd.12.02.2024 clubbing of advance license can be done if license issued within 24 months from the date of issue of earliest authorization. In the current scenario of Licence No.5210041730 dtd 15.01.2016 wherein export obligation of 1000000 kgs was done and we were allowed to import 1050000 kgs against the said license. In matter of License No.5210042694 dtd 10.07.2018 no export was done by us. but import of 241935 kgs was done in this license. As per public notice clubbing can be done if license issued within 24 month from date of earliest authorization i.e. 5210041730 dtd 15.01.2016 in our case. Considering the dates 24 months ends on 14.01.2018 but import has been done by us in license no 5210042692 dtd 10.07.2018 which is issued 6 months later than allowed date. But considering the fact that we have done much excess export genuinely the import benefit must not be denied from us therefore we are asking condonation of only 6 months to consider for clubbing. Furthermore as per condition import has to be completed within 30 months from date of earliest authorization i.e. 14.07.2018 in our case if we calculate from date of earlier Authorization dtd15.01.2016. But our imports are done on 17.07.2018 which is around 3 days delayed. so request for condonation furthermore there is no loss to revenue as we have made excess export and we want to take benefit only of 241935 kgs of import whereas eligible import is more. Therefore on basis of above explanation we request you to condone the delay in issuance of license and the delay in import affected and allow for clubbing.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

Sanjay

(Action: Applicant)

Case No.13 M/s. Encube Ethicals Private Limited, Mumbai

F.No.HQRPRCAPPLY0000010716AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for extension of EOP against Advance Authorization No. 0311011415 dated 15.02.2022.

Applicant Statement: With reference to Advance Authorization No. 0311011415 Dt 15.02.2022, we wish to inform you that we have fulfilled the export obligation to the extent of 98% within the extended validity of license i.e. 15.02.2024. For the balance export quantities, the demand was postponed by our customer, hence we could not fulfill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfill the export obligation, hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from approval.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm. The Committee noted that the applicant has faced a genuine hardship which were beyond their control and it decided to accede to the request and allowed EOP extension for 6 months against advance authorisation No. 0311011415 dated 15.02.2022from the date of endorsementsubject to payment of composition fees as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.14 M/s. Indian Apparels, Delhi

F.No.HQRPRCAPPLY0000011172AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for waiver of Procedural requirement as per HBP against Advance Authorization No. 0510316752 dated 07.02.2012, 0510316753 dated 07.02.2012, 0510316754 dated 07.02.2012.

Applicant Statement: We hereby declare that the license / authorization no.0510316753 Dated 07.02.2012 given in this application is / was not under any investigation or adjudicated for involving fraud, mis-declaration or authorized diversion of material and/or capital goods. We also declare that no investigation is pending against this

Sanjay

authorization before any agencies. I / We have gone through the provisions of Public Notice No.2/2023 date 01.04.2023, as amended and I / we consciously opting for Amnesty Scheme for one time settlement of default in export obligation by Advance authorization holders. I / We shall abide by the provisions, guidelines and conditions of this scheme.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm. The Committee decided that RA may attempt to take corroborative evidence into consideration for evidencing/calculating GSM of export for resolution of the matter. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA-CLA)

Case No.15 M/s. Nishant Export, Cochin

F.No.HQRPRCAPPLY0000011173AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for extension period for re export against EOU Unit under Authorization No. 17202000PEREOUKLCSEZVOLII(05/01/2024).

Applicant Statement: We, NISHANT EXPORT, based in Cochin, Kerala is a 100% EOU for the last 23 years having THREE STAR Export House Status Certificate valid up to 31.03.2028. Our IEC No. is 1094006670. During the Current period April 2024 to till date, our export turnover is around 120.89 Crores. (FOB). We have imported 11000 Kgs. of Clove Stem from Medagscar under B/Entry No.3732540 dt.30.05.2024 which is warehoused on 05.06.2024. Out of 11000 Kgs., we have re-exported 6500 Kgs.till date and a balance quantity of 4500 Kgs. is remaining with us. We are having Export Orders from 3 different importers (copies of purchase contracts are attached for your kind reference) and we assure you that the balance quantity could export with in a period of One or Two months. We request your good selves to kindly grant us two months? time for re-export the balance quantity. Your kind consideration in the above matter is highly appreciated.

Decision: The Committee examined the case in detail and in view of justification provided by the applicant, it decided to accede to the request of the firm and allowed extension of period for making exports by a further period of 2 months from the date of endorsement by DC's office to be done subject to physical verification of stocks and also subject to condition of no reference regarding diversion/misutilization in the matter with DC's Office. The firm shall approach DC's Office concerned within 30 days from the date of uploading of the minutes of meeting. The Committee also decided to refer the matter to PC-6 for consideration of Policy Amendment to align EO period of specific items

Sanjay

with amended Appendix 4J.

(Action: Applicant/ DC Cochin SEZ/ PC-6)

Case No.16 M/s. Richaco Exports Private Limited, Delhi

F.No.HQRPRCAPPLY000011309AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for clubbing of Authorizations against Advance Authorization No. 0511000717 dated 12.01.2021, 0511000788 dated 14.01.2021, 0511002056 dated 01.04.2021, 0511002044 dated 01.04.2021.

Applicant Statement: With reference to the above, we would like to inform you that we applied for 2 advance Authorizations. Authorization no 0511000717 and 0511000788 were issued copy attached for your ready reference. Licence no 0511000717 Against Export S.no. 1 we had applied for LADIES BLOUSE 11485 pcs against 22970.00 Sqm imported fabric at an average of 2.00 Sqm. per garment and Export S.no 2 we had applied for LADIES DRESS 6172 pcs against 27774.00 Sqm imported fabric at an average of 4.50 Sqm and Export S.no 3 we had applied for LADIES TOP 7498 pcs against 12747.00 Sqm imported fabric at an average of 1.700 Sqm. Second Lic no 0511000788 against Export S. no. 1 we had applied for LADIES DRESS 6248 pcs against 27491 Sqm imported fabric at an average of 4.40 Sqm. We imported the fabric under licence, but in the meantime buyer cancelled both orders. In order to compensate, buyer gave us a new order of export product against imported fabrics. So we applied 2 new licence and licence no 0510415771 and 0510415805 were issued. We request you to please allow the clubbing of all the 4 licence. We are very much sure that the other fellow garment exporters must be facing this issue and you must have received several similar request from them.

Decision: Withdrawn from PRC as case has already been decided earlier.

(Action: Applicant)

Case No.17 M/s. Rohan Industries, Rajasthan

F.No.HQRPRCAPPLY00011312AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for export obligation period extension further six

Sanjay

month against Advance Authorization No. 1311000682 dated 22.10.2021.

Applicant Statement: We hereby submit our request for EOP Extension for further Six months to the PRC for kind consideration. About the case: We have availed Advance Licence No 1311000682 dated 22.10.2021. We have not fulfilled entire Export obligation within the EOP period and our extended EOP was valid until 30.09.2024, but we could not complete the Export Obligation as our unit was in the bank's possession. Due to our adverse financial situation, the bank took over the symbolic possession of our manufacturing unit on 17.02.2023. After extensive efforts, the Court of Presiding Officer, Debts Recovery Tribunal, Jaipur finally issued an order dated 02.11.2023 to maintain the status quo. There is some delay from banker's side due to their appeal in our case, we have approached DRAT for relief and expecting the same soon. The property and stock are in our possession & will be used by us to fulfill our obligations We want to inform you that we are very particular about fulfilling the export obligation for all the authorizations we obtain from time to time. This kind consideration will help us overcome the difficult phase that we have been passing through. This is an exceptional situation where we could not fulfill the export obligation due to reasons beyond our control. We request the PRC to kindly allow us an EOP extension to fulfill our pending obligation

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.18 M/s. Plastobatch Private Limited, Chennai

F.No.HQRPRCAPPLY00011316AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for Exemption/Relaxation in Annual Average in respect of EPCG Authorization No. 04300016719 dated 17.04.2017 under Zero duty EPCG Scheme.

Applicant Statement: With reference to above EPCG Licence we were guided by DGFT Chennai to approach your goodself for Exemption/Relaxation in Annual Average Maintenance Clause. Accordingly we are submitting details for your positive and kind consideration. Introduction and Details are as below: We are a MICRO LEVEL MSME manufacturing unit which started manufacturing since

Sanjay

2012 and based on our past performance and good intentions, we applied for an EPCG license to procure a machine, we request you to please take below information into consideration: We were mainly exporting plastic granules (master batches) to Bangladesh much before we planned to import for an upgraded machine and based on market trends (sales data of those early years' performances were provided for annual average obligation) & customer demand for better quality and faster shipments, we had decided to import the machine. The first three years of export data (prior to the import of the machine) are reproduced below for your reference, which we used as our benchmark for obtaining the EPCG license mentioned above. Financial Year Exports (in Rs.) 2014-15 79,55,673.00 2015-16 273,33,287.00 2016-17 164,64,770.00 (business declined due to demonetization effect) Total 517,53,730.00 Our product -Master Batches are an essential raw material for the plastics industry, it provides coloring solutions & special additive solutions to various kinds of plastic products including SINGLE USE PLASTICS, our product was used in higher quantum in carry bags & related packaging products for providing colors & other additive effects. A- In the first financial year from the date of the EPCG license i.e., 2017-18 our exports were in full swing hence we were able to achieve the Annual Average up to an amount of Rs.183,14,140.00 against an Annual Average of Rs.172,51,243.33 fixed by your good self, and our export obligations were fulfilled in this financial year. B- Circulation of news on Ban on SINGLE USE Plastic Products/Packaging from the second financial year (2018-19) onwards, resulting in a lot of chaos, confusion & closure of many units manufacturing SINGLE USE PLASTICS products in neighboring countries, the governments of which closely follow Indian Government's working plans & policies. This chaos & confusion also caused a slowdown in other permitted plastic products in the market as enough education/awareness was not circulated clearly amongst the general public. C- Our master batches used to be consumed at higher dosages in single-use plastics such as carry bags made of polyethylene, polypropylene etc. Our export business & domestic business too suffered drastically and because of this we could not achieve the Annual Average Obligations. The Ban on various SINGLE USE PLASTIC products is still in force. (Some of the news articles/documents showing the Ban Imposed have been attached separately, which is now known throughout the world). D- Further disaster of the Pandemic COVID-19 and the lockdown (Since 2020) has affected the world and the same has affected our export and local business also as your good self is also aware that the same pandemic is still fully not over. The business with international markets has still not improved & pandemic led to a huge increase in costs, a sharp hike in shipping charges, delays in shipment, unavailability of ships/containers, congestions etc. thus prompting many clients to switch to their local suppliers or their alternate import country-viz CHINA/TAIWAN. The ban & further covid19 lockdowns affected the entire business supply chain & thus reducing our overall sales & also impacted our business financially pushing us to heavy losses & brought us to the point of almost becoming NPA, while we are still suffering,

Sanjay

however, due to our government bringing Emergency Credit Line Scheme {ECLGS} through Indian banks gave us.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.19 M/s. R R Kabel Limited, Mumbai

F.No.HQRPRCAPPLY00011313AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for revalidation of Authorization/Certificate against Advance Authorization No. 0311016790 dated 02.08.2022.

Applicant Statement: With reference to above, we want to inform you that we have taken revalidation in subject advance licence which is valid till 02.08.2024.But still we are not complete Import. Due to lack of required material,we are not able to complete the import with in extended period. We therefore request you to allow further Revalidation of 6 month in the subject Advance Licence.Enclosing copy of extended revalidation Amendment along with Licence copy and import export statement for your reference.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.20 M/s. Stellaris Specialities India Limited, Gurugram

F.No.HQRPRCAPPLY00000466AM24

Meeting No.21AM25 held on 06.11.2024

Subject: Request for condonation of submission of Installation Certificate from Chartered Engineer against EPCG Authorization No. 0530163136 dated 30/07/2014.

Applicant Statement: Condonation of submission of Installation

Sanjay

Certificate from Excise Authority and Acceptance of Installation Certificate issued by Chartered Engineer instead of Excise Authority Because due to sealing drive/activity in Delhi we have to shifted our corporate office with record and documents from Sewa Nagar New Delhi to Gurugaon and after the shifting installation certificate against EPCG lic no. 0530163136 has not been traceable and misplaced during the shifting process with other documents, hence we have submitted Installation Certificate from Chartered Engineer in the relevant RLA New Delhi with redemption application and RLA has not been considered this certificate and demanding for Installation Certificate from concerned Excise Authority

Decision: The Committee went through the submission made by the applicant and concluded that genuine hardship is there in this case and therefore decided to accede to the request for accepting the Installation Certificate issued by Chartered Engineer in place of Central Excise Authority against EPCG License No.0530163136 dated 30.07.2014 only for regularisation purpose, subject to the payment of composition fee amount of Rs.25,000/- for the said authorization. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RLA New Delhi)

Case No.21 M/s. Buildmet Fibres Private Limited, Bengaluru

F.No.HQRPRCAPPLY000011322AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for extension of EOP against Advance Authorization No. 0711003630 dated 06.04.2022.

Applicant Statement: We are regular exporter FIBC, pp woven sacks and Fabrics. Having three star export house and AEO certified company. Always we have complete the export obligation with in validity period. In This case we are unable to complete the export with in validity period due to The orders /planning that we received got changed due to low take off at the customer end. We therefore expect them to pick up the cargo with in next 5 to 6 months. We will complete the balance export with in further extended six months .Kindly arranges extend EOP period up 06.04.2025 and oblige.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711003630 dated 06.04.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA

Sanjay

concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA)

Case No.22 M/s. The Rajlakshmi Cotton Mills Private Limited, Kolkata

F.No.HQRPRCAPPLY00011323AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for extension of EOP against Advance Authorization No. 0211001756 dated 04.01.2022.

Applicant Statement: With reference to the above subject matter, this is to inform you that we have Applied 3rd EOP Extension under File No.HQRPRCAPPLY00002865AM25 to PRC committee for condonation and Approved from PRC committee under Meeting No.10AM25 dated 12.07.2024 & Minutes of Meeting upload on 31.07.2024. Due to some circumstances and unable to Know we have not approached to RA, Kolkata office within 31st August 2024 after that we have applied 3rd EOP Extension under File No.02AJ04001153AM25 dated 19/09/2024 to RA, Kolkata after payment of Composition fees Rs.11,000/- and RA office issued raised deficiency to not submitted within 30 days (copy enclosed). So, therefore we are requesting you to kindly allow us further rest months due to late Application of 3rd EOP Extension so that we can complete our balance EO against Advance Authorization Export Sl No.2 qty 2588 NOS of Men's/Ladies T-Shirt (Short Sleeve) & Export Sl No.05 Qty 616 NOS of Men's/Ladies T-Shirt (Short Sleeve). Hope we will complete balance EO if we will gate 3rd EOP Extension from your Good office and also regularize EODC at the earliest. Thanking you, Yours Faithfully, For The Rajlakshmi Cotton Mills Pvt Ltd. Authorised Signatory Encl:- 1) a copy of minutes of meeting 2) Deficiency Letter issued by RA

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowa further period of 30 days from the date of uploading of the minutes of meetingto approach RA concerned.

(Action: Applicant)

Case No.23 M/s. SRF limited, Gurugram

F.No.HQRPRCAPPLY00011319AM25

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Meeting No.21AM25 held on 06.11.2024

Subject: Request before Honorable DG under para 2.59 of FTP for accounting of exports made under 41 Nos. of Shipping Bills Refer Table of our request letter towards discharge of export obligation in Advance Authorization No. 0510409579 dated 05.02.2019 for regularization purpose.

This is a review case of PRC Meeting No.05AM25 held on 10.05.2024 (Case No.38) wherein Committee rejects the case.

Applicant Statement: We are submitting our request under para 2.59 of FTP before Honorable DG for relaxation in exports affected under 41 shipping bills by mentioning Advance Authorization No. 0510406445 dated 14.05.2018, be allowed to be accounted against Advance Authorization No. 0510409579 dated 05.02.2019.We have exported under 41 shipping bills, where exports are affected by mentioning Advance Authorization No. 0510406445 dated 14.05.2018.We have inadvertently mentioned Advance Authorization No. 0510406445 dated 14.05.2018. The Advance Authorization No. 0510406445 dated 14.05.2018 had already been redeemed with 100% export obligation as per redemption letter F.N 05AF04000490AM24 dated 20.04.2023 supported with copy of ANF 4F along with annexure enclosed to evidence that the above 41 shipping bills were not included and considered by SRF in the fulfillment of export obligations.The Advance Authorization Number 0510406445 dated 14.05.2018 was also in use concurrently.

Decision: Withdrawn as the matter is already listed in PH cases.

(Action: Applicant)

Case No.24 M/s. Anuh Pharma Limited, Mumbai

F.No.HQRPRCAPPLY00008498AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for extension of EOP against Advance Authorization No. 0310834672 dated 06.02.2020.

This is a review case of PRC Meeting No.12AM25 held on 01.08.2024 (Case No.60) wherein Committee rejects the case.

Applicant Statement: This is with reference to the request mentioned above for relaxation of policy provision to extend the export obligation period of Advance Authorization No.0310834672 DT. 06.02.2020. It is to inform that due to Corona Pandemic the demand of export order was affected. We have export order in hand. Hence Policy Relaxation Committee is requested to kindly grant us EOP extension for 6 months in this license to fulfill export obligation.

Sanjay

Decision: The Committee heard and reviewed the case on the basis of statement made by the firm and observed that there is no merit in firm's contention. Hence, itwas decided to maintain the rejection of the earlier decision of PRC Meeting No. 12AM25 held on 01.08.2024 (Case No. 60).

(Action: Applicant)

Case No.25 M/s. Mealdom LLP, Gurugram

F.No.HQRPRCAPPLY0000011133AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for change in Export Item Name Food Product to Food Services against EPCG Authorization No. 0530166213 dated 02.11.2015, 0530165501 dated 29.07.2015.

This is a review case of PRC Meeting No.33AM24 held on 22.03.2024 (Case No.02) wherein Committee rejects the case.

Applicant Statement: 1.We have started our business model in the F.Y. 2015-16.2.In Nov 2016, demonetization impacted all Industries as well as food & beverage industry, as an result it suddenly had an immediate impact on our business as well. 3.At that time, our primary business was providing ready-to-eat products for consumers across Delhi-NCR, being sold at retail outlets near high-traffic areas such as office complexes, metro stations, etc. 4.In parallel, we were focusing on standardizing food products for exporting to companies in UK & USA. We had also started having meetings with those companies, and they had visited our facility to taste our samples.5.As a result of demonetization, our distributors and retailers in the domestic market focused away from new & upcoming products like ours, and this severely impacted our cash flow. 6.Because of suddenly reduced cash flow due to demonetization, we also had to halt our export-oriented activities.7.We were eventually forced to halt all production despite significant investments in automated equipment and recipe development. We were unable to manufacture and export food products and suffered significant losses, causing our business to cease operations.8.As a result, we attempted to find an additional source of money by beginning to provide food services to clients in the food and beverage industries and producing recipes on contract.9.We deployed imported equipment to create recipes for making consistent Indian home-style foods through an innovative automated method, as our business strategy was centered on individually packed low-cost Indian home-style meals. 10.We were successful in exporting recipes for stabilized Indian meals made using automated equipment to food and beverage sector clients in the United Kingdom and the United States. 11.In the interim, we satisfied our Export Obligation by exporting services rather than items. 12.According to

Sanjay

policy, the PRC committee and DGFT has the authority to alter the export item from 'Food Product' to 'Food Services' in our license under the public interest pass such orders or grant such exemption/relaxation or relief on the ground of genuine hardship from any provision of foreign trade policy (FTP) or any procedures.

Decision: The Committee heard and reviewed the case on the basis of statement made by the firm and observed that there is no merit in firm's contention. Hence, itwas decided to maintain the rejection of the earlier decision of PRC Meeting No.33AM24 held on 22.03.2024 (Case No. 02).

(Action: Applicant)

Case No.26 M/s. Softgel Healthcare Private Limited, Chennai

F.No.HQRPRCAPPLY00008451AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for Extension of EOP against Advance Authorization No. 0411003294 dated 17.05.2022.

Applicant Statement: We have imports made 4500 kgs of ascorbic acid (Vitamin C) and exports made 9400 kgs, imports made 2475 kgs of korea ginseng &exports made 2023 kgs, imports mode 210 kgs of aloe vera extract and exports made 147 kgs ,import made 5000 kgs of vitamin e acetate and export made 3285 kgs . Please issue eop extension to fulfill the pending export obligation

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the matter and seek a detailed report from RA.

(Action: Applicant/ RA Chennai)

Case No.27 M/s. Diamond Engineering (Chennai) Private Limited, Chennai

F.No.HQRPRCAPPLY00009338AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for extension of EOP against Advance Authorization No. 0411001872 dated 24.11.2021.

Applicant Statement: Request for granting extension of additional time limit valid from 24.05.2024 to 30.06.2025 for completing export obligation under Advance Authorization - Delay in release of Amendment

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purchase order dt.07.05.2024 due to major changes in designing of Steel fabrication drawings - We herewith enclosed our detailed letter vide ref no.DECPL/DGFT/732/2024- 2025, dt.13.09.2024 with supporting documents for your favourable consideration of PRC.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm. The Committee noted that the applicant has faced a genuine hardship which were beyond their control and it decided to accede to the request and allowed EOP extension of 6 months against Advance Authorisation No. 0411001872 dated 24.11.2021 from the date of endorsementsubject to payment of composition fees as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA Chennai)

Case No.28 M/s. Anuh Pharma Limited, Mumbai

F.No.HQRPRCAPPLY00008503AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for extension of EOP against Advance Authorization No. 0310831862 dated 27.09.2019.

This is a review case of PRC Meeting No.13AM25 held on 07.08.2024 (Case No.14) wherein Committee rejects the case.

Applicant Statement: This is with reference to the request mentioned above for relaxation of policy provision to extend the export obligation period of Advance Authorization No. 0310831862 DT. 27.09.2019. We have put in hard efforts to procure the export orders from our existing buyers, but because of corona pandemic the demand of export order was badly affected and we could not got the order. We had imported the raw material in the assumption of that we will export the material as it was regular shipment. Our marketing team visited personally to our customer in their country and in Pharma exhibition to get the export order. Condition telephonic call and emails were done to the customer. With lots of hardship & efforts. We finally got some orders from our customer and we are expecting more order from another customer in the coming month. Hence Policy Relaxation Committee is requested to kindly grant us EOP extension for 6 months in this license to fulfill export obligation.

Decision: The Committee heard and reviewed the case on the basis of statement made by the firm and observed that there is no merit in firm's contention. Hence, itwas decided to maintain the rejection of the earlier decision of PRC Meeting No.13AM25 held on 07.08.2024 (Case No. 14).

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(Action: Applicant)

Case No.29 **M/s. Sneha Farms Private Limited, Hyderabad**

F.No.HQRPRCAPPLY00009287AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for Extension of Total EO Period against EPCG Authorization No. 0930011111 dated 17/04/2015.

Applicant Statement: With reference to the above subject we bring to your kind notice that we M/s Sneha Farms Pvt Ltd, are in the business of poultry based industry, based in Telangana. We have established a state of art, a modern integrated poultry processing unit during the year 2015. The company has to foray into International Market for the products processed in this facility in Frozen chicken segment. To meet the international standard, we have adopted GMP at every stage of production and have obtained international certification for quality of production. The Poultry Processing Unit progress and development and the growth of the poultry farmers are interlinked and inter depended. Exports are one of the factor which contributes in increasing the farmers income. With integrated farms spread all over the state, the company has entered into Export market. Exports are highly price and quality sensitive and take time to carve a place in the export market. We have applied for Duty Free Imports under EPCG Scheme and an authorization No 093001111 dt 17/04/2015 was issued. One of the biggest challenges facing the poultry industry during the year 2017 was the outbreak of Bird Flu i.e. Avian influenza disease. Avian influenza and other infectious diseases has devastated poultry industry and disrupted significantly the Export Market this lasted for more than Two years. Since this disease was a very serious nature it took very long time to gain the confidence of the overseas buyers and by the time we gained the confidence the Covid pandemic effected badly the entire world. The Indian poultry Industry was vastly devastated by the advent of Covid pandemic during the year 2020 & 2021. Our industry was no exemption to this pandemic. In spite of all these hurdles we had been able to export and are able to fulfill the export obligation around 22% of the Export Obligation during the EO period. And further we had fulfilled 17% after taking EO Extension by enhancing the E.O. in terms of Para 5.17 of HBP [1st April, 2015 ? 31st March, 2020]. We had fulfilled the total Export Obligation of 34%. Since the outlook for Asia?s poultry market is promising, with numerous growth opportunities on the horizon. By understanding the Poultry Export Market and keeping up with Poultry Industry Growth Trends, and addressing the Poultry Export Market Challenges, we can position our self for a successful export market. Especially Middle East countries, Oman, Maldives, Japan, Vietnam and Indonesia are the major markets for Indian poultry products. Currently India is 7th largest production Poultry country and is well placed to meet the export market potential. Now we had enough of orders and shall be able to fulfill the Export Obligation in a 2 years time period. Kindly extend the Export Obligation Period for a period of 2 years from the date of endorsement.

Decision: The Committee went through the justification given by the applicant and discussed the matter at length. The Committee decided to accede to the request and allow EOP extension againstEPCG Authorization No. 0930011111 dated 17.04.2015for a further period of 1 year from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Hyderabad)

Case No.30 M/s. B.P. Wire Industry, Uttar Pradesh

F.No.HQRPRCAPPLY00011330AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for extension of EOP against Advance Authorization No. 0611001199 dated 14.03.2022, 0611001275 dated 08.04.2022.

Applicant Statement: M/s B.P. Wire Industry is humbly requested for consideration and extension of the export 0611001199 Dated 14.03.2022 and 0611001275 Dated 08.04.2022. The extension is sought due to unforeseen and unavoidable circumstances that have hindered our ability to fulfill the export obligations within the originally stipulated time frame. The major activity of B.P. Wire Industry is Manufacturing, Sub-classified into Wholesale trade except of motor vehicles and motorcycles and is primarily engaged in the Wholesale of manufactured tobacco products. we have a strong global presence and have been contributing significantly to the nation foreign exchange earnings through. The cancellation of export orders and the non-availability of containers, compounded by the challenges faced by the USA and European countries and the conflict between Russia and Ukraine since 2020 have led to a significant shortfall in both the quantity and value of imports and exports. We wish to highlight that the situation has now improved, and we have received confirmation from our buyers that they are willing to proceed with the balance quantity of the export items. Additionally, the required items for import are now available in the European market, which enables us to fulfill the remaining obligations. With due respect, we kindly request an extension of the export obligation period for the Advanced Authorization number 0611001199 Dated 14.03.2022 and 0611001275 Dated 08.04.2022. We are seeking an extension of 6 months from the date of endorsement to rectify the shortfall and ensure compliance with the obligations. This extension will allow us the necessary time to import the required materials and fulfil

Sanjay

our commitments. It is with the utmost sincerity that we approach you to consider our request, given the extenuating circumstances that were beyond our control. We believe that an extension would not only benefit us in achieving our export targets but would also contribute positively to the overall trade relations. We truly appreciate your understanding and support in this matter. Your favourable consideration of our request would be highly valued and acknowledged by B.P. Wire Industries. We are ready and committed to ensuring that the remaining obligations are met within the extended period. Required for EO extension to fulfil EO from date of Endorsement as under: Sr. No. Authorization No. & Date Extension of EO Required 1 0611001199 Dated 14.03.2022 6 Months from date of Endorsement 2 0611001275 Dated 08.04.2022 6 Months from date of Endorsement Due to unforeseen circumstances which were prevailing in the USA and European countries and the conflict between Russia and Ukraine, we pray to the PRC to kindly consider our request for the extension of the export obligation period for the aforesaid Advanced Authorizations so that the remaining shortfall both in export and import could be completed. For this kind of act, we will be highly obliged. Thanking You. Yours Faithfully, For: B.P. Wire Industries

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization Nos. 0611001199 dated 14.03.2022 and 0611001275 dated 08.04.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.31 M/s. Mayithara Home Decor Private Limited, Kerala

F.No.HQRPRCAPPLY00010728AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request to kindly condone the delay in filing of MEIS beyond 3 years.

This is a review case of PRC Meeting No.03AM24 held on 12.05.2023 (Case No.37) and Committee decided to maintain the earlier decision of PRC in its meeting No.22AM25 dated 22.03.2022.

Applicant Statement: Request to kindly condone the delay in filing of MEIS beyond 3 years. During the period 2015-2016, 2016-2017 and 2017-2018 we had very serious administrative problems in our office

Sanjay

due to a host of commercial and labour problems. During this period the dealing staff in our Export Section left our Organization and many documents including Shipping Bills and Invoices were not traceable pertaining to the above period. A total of 124 Shipping Bills were left out for applying for MEIS in time. (Approx claim value Rs 35 Lakhs)

Decision: The Committee heard and reviewed the case on the basis of statement made by the firm and observed that there is no merit in firm's contention. Hence, itwas decided to maintain the rejection of the earlier decision of PRC Meeting No.03AM24 held on 12.05.2023 (Case No. 37).

(Action: Applicant)

Case No.32 M/s. Arvind Limited, Ahmedabad

F.No.HQRPRCAPPLY00012026AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for Extension of EOP against Advance Authorization No. 0811003273 dated 01/12/2021.

Applicant Statement: With reference to above we hereby inform that we have fulfilled Export obligation in terms of quantity 91% import made in terms of quantity 98%. Accordingly shortfall comes to 7% i.e 3575 Kgs in terms of quantity. We have export 91% but due to unforeseen situation arose due to war situation in Europe and Middle East region, we could not get desired export orders. However, we have a clear visibility of our Export product Filter bag orders in next 2 months and hopefully we will be able to fulfill the export obligation. Now we need to further 6 month extension to complete our obligation. Further we declare that unutilized imported inputs are available with us to fulfill balance Export Obligation. Please find the attached Authorization Copy, 2nd Extension Letter in order and request to grant us extension.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0811003273 dated 01.12.2021 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA)

Case No.33 M/s. Harish Exporter, Mumbai

F.No.HQRPRCAPPLY00006593AM25

Sanjay

Meeting No.21AM25 held on 06.11.2024

Subject: Request for depriving us of any benefit of Duty Credit Scrip incentive viz MEIS /RoSCTL in respect of 16 shipping bills.

This is a review case of PRC Meeting No.05AM25 held on 10.05.2024 (Case No.02) wherein Committee rejects the case.

Applicant Statement: This is to once again draw your kind attention to the problem faced by our company Ms. Harish Exporter in context to the above Subject. The issue is with regard to our claim / benefit of MEIS / RoSCTL during the period from 07-03-2019 to 31.07.2019 As you are aware, when the RoSCTL Scheme was introduced, there was an option to opt for RoSCTL or not. Accordingly, we exported Made ups & Garments during this period without claiming RoSCTL. However, we claimed the benefit of MEIS which was legitimately available to us when we had exported goods under chapter 61,62, 63.Briefly the facts are as follows:1.DGFT notification No: 14/26/2016-IT/Vol.II 2020 dated 14-01-2020 had withdrawn the benefit of MEIS for products covered under the MEIS Scheme with retrospective effect from. 07.03.20192. Subsequent to the withdrawal, we started exporting under the RoSCTL scheme from January 14, 2020. However, against our claims of ROSCTL for exports from January 14, 2020.

Comments of PC-3 were also seen.

Decision: The Committee heard and reviewed the case on the basis of statement made by the firm and observed that the exporter is not entitled to the benefit claimed andthere is no merit in firm's contention. Hence, itwas decided to reject the case.

(Action: Applicant)

Case No.34 M/s. Sree Dev Agro Foods, Tamil Nadu

F.No.HQRPRCAPPLY00011317AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for accepting the SEO in terms of Policy Circular No 07 of 2002 Dated 11 07 2002 and condone the procedural lapse against EPCG Authorization No. 0430012234 dated 28.02.2013.

Applicant Statement: We have completed the stipulated export obligation over and above of annual average export performance in-terms of Chapter 5 of FTP / HBP 2009-2014 with physical exports under Para 5.10 (d) of HBP. The EO under subject shipping bills are effected through drawback scheme shipping bills by the third party and the details have endorsed properly whereas the particular authorization details were not declared by them inadvertently therefore we have

Sanjay

executed an Affidavit as per Policy Circular No.07/2002 Dated 11-07-2002 and complied the conditions laid down. We have represented the case with EPCG Committee on 27-06-2024 vide file no: HQREPCGPRAPP00000133AM25 whereas in the minutes of meeting no.06/AM25 Dated 29-08-2024, the authority couldn't consider the request and stating have not submitted any cogent reasons or justification in support of any genuine hardship faced by us. On above circumstances, please note all the exports made on or before 31-03-2015, we have informed the exporter to declare the authorization number and other particulars whereas due to operation lack their logistics have omitted the authorization number but they have endorsed the manufacturer / authorization holder name and IEC details promptly under drawback shipping bills. Hence, we request your good self to kindly condone the procedural lapse and inform RA to consider the case in-terms of Policy Circular No.07/2002 Dated 11-07-2002 since the goods exported before 31-03-2015 the condition of Appendix-5C will not be arised and please issue an EODC i.e Redemption letter accordingly.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case and seek a detailed report from RA, including comments regarding submission of documents prescribed in Para 5.10(d) of HBPfor further examination.

(Action: Applicant/ RA Chennai)

Case No.35 M/s. Bhumi Polymers Private Limited, Rajkot

F.No.HQRPRCAPPLY000008825AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for mistake of authorization number in shipping bill against EPCG Authorization No. 2430002268 dated 07/02/2014.

Applicant Statement: We had got issued various EPCG for Various Capital goods which we had imported under the EPCG for the same export products. We had already fulfilled EO of all the EPCGs but there is mistake of license number mentioned in the shipping bills in this last EPCG no. 2430002268. There are mistake in 2 shipping bill no 7188238 dt. 21.04.2016 & 3108713 dt. 26.12.2016, in that we had by mistake mentioned licence no. 2430002156 which was already granted EODC by RA and we had not utilized this 2 shipping bills in that EODC application. So we humbly request you to kindly allow this two shipping bills in Licence no. 2430002268 So that EODC van be granted by RA.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case and seek a detailed report from RA for further examination.

Sanjay

(Action: Applicant/ RA Rajkot)

Case No.36 M/s. AAACORP Exim India Private Limited, Mumbai

F.No.HQRPRCAPPLY00011338AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for revalidation of Authorization/Certificate against Advance Authorization No. 0311014385 dated 04/05/2022.

Applicant Statement: We would like to inform you that we have fulfilled entire export obligation in full under subject advance authorization. Now we have some export orders of same export products in hand and for manufacture the same need Input which balance in subject Advance authorization. We therefore requesting you kindly allow us special Re-validation of six months & oblige. All relevant documents uploaded for your reference.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.37 M/s. Maneesh Pharmaceuticals Limited, Mumbai

F.No.HQRPRCAPPLY00011372AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for duplication case and revisiting an earlier decision taken by the PRC.

This is a deferred case of PRC Meeting No.23AM23 held on 20.12.2022 (Case No.31) and PRC Meeting No.33AM23 held on 01.03.2023 (Case No.55) and Committee decided to refer the case to PC-3 Division for their examination and resolution.

Applicant Statement: As per our letter dated 12.10.2024 scanned and attached. Duplication case and revisiting an earlier decision taken by the PRC in their Meeting No.23/AM23 held on 20.12.2022 File No.HQRPRCAPPLY000003596AM23, Case No.31, M/s. Maneesh Pharmaceuticals Limited, Mumbai. The case is again put up as a fresh case for the PRC Meeting held on 20.09.2024, without any reference to the previous PRC decisions.Kindly note the above mentioned points and we request for review of PRC decision taken in PRC meeting number

Sanjay

16/AM 25 held on 20.09.2024 and approve our claim for MEIS entitlement for the periods 2015-16, 2016-17, 2017-18, 2019-20(part).

Comments of PC3 were seen.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case and seek a report from RA including comments on whether the applicant had made timely attempts to seek abeyance/ obtain the MEIS from RA,for further examination.

(Action: Applicant/ RA)

Case No.38 M/s. Astec Lifesciences Limited, Mumbai

F.No.HQRPRCAPPLY00011542AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for relaxation of exemption from submission of landing certificate requirement as per policy against Focus Market Scheme Authorization No. 03/81/087/82538/AM16.

This is a review case of PRC Meeting No.15AM25 held on 29.08.2024 (Case No.27) wherein Committee reject the case.

Applicant Statement: We wish to clarify that all the shipments against which FMS/MEIS claimed under this file were from directly from Nhava Sheva port to destination Country's Sea ports/air ports without any transshipments. We are attaching herewith copies of relevant Bills of Lading & Airway Bills for each shipment as per our FMS/MEIS file cited above, Annexure I list of details of Bill of Lading & Shipping Bills attached herewith for your reference

Decision: The Committee heard and reviewed the case on the basis of statement made by the firm and observed that there is no merit in firm's contention. Hence, itwas decided to maintain the rejection of the earlier decision of PRC Meeting No.15AM25 held on 29.08.2024 (Case No. 27).

(Action: Applicant)

Case No.39 M/s. Astec Lifesciences Limited, Mumbai

F.No.HQRPRCAPPLY00011541AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for Relaxation of exemption from submission of landing certificate requirement as per policy.

This is a review case of PRC Meeting No.15AM25 held on 29.08.2024

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(Case No.28) wherein Committee reject the case.

Applicant Statement: We wish to clarify that all the shipments against which FMS/MEIS claimed under this file were from directly from Nhava Sheva port to destination Country's Sea ports/air ports without any transshipments. We are attaching herewith copies of relevant Bills of Lading & Airway Bills for each shipment as per our FMS/MEIS file cited above, Annexure I list of details of Bill of Lading & Shipping Bills attached herewith for your reference

Decision: The Committee heard and reviewed the case on the basis of statement made by the firm and observed that there is no merit in firm's contention. Hence, itwas decided to maintain the rejection of the earlier decision of PRC Meeting No.15AM25 held on 29.08.2024 (Case No. 28).

(Action: Applicant)

Case No.40 M/s. Shahi Exports Private Limited, Delhi

F.No.HQRPRCAPPLY00011545AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for closure of Authorizations against Advance Authorization No. 0710116177 dated 27/02/2020.

Applicant Statement: We introduce ourselves as a Five-Star Export House and tier 3-AEO with annual exports of around $1 billion. Most of our buyers are international clothing brands like GAP, H&M, M&S, Target, Kohl, and Walmart. We are facing problems in closing our authorization, as mentioned above, as we could not realize the export proceeds of one shipment due to our buyer?s bankruptcy. Background: We obtained the above-mentioned ?Special Advance Authorization? (Copy attached) from RA, Bengaluru, for import of Polyester Fabric to export Ladies' blouses against specific export orders of two buyers as per the details below: Description Quantity Value As per the Authorization: Imports 14491.00 Sq. M $ 16940.51 Exports 8293 Pcs. $ 69661.20 Value Addition 116% As per actual Utilization: Imports 14485.00 Sq. M. $ 16207.67 Exports 6119 Pcs $ 30893.17 Import Entitlement 10708.25 Sq. M. $ 11981.76 Excess imports *** 3777.00 Sq. M. $ 4225.91 Value addition 64% *** Duty and interest paid on excess imports. The export was made under three shipping bills as per the details below: Sr. No. Shipping Bill No./Date Export qty. (Pcs.) Buyer Invoice Value (FOB) FE Realized 1. 3051441 07-06-20 2016 Lucky Brand, USA 16934.40 00 2. 2048350 28-05-21 1116 Lucky OpCo, USA 9374.40 8402.82 3. 2045533 27-05-21 2987 Lucky OpCo, USA 25090.80 22490.35 TOTAL 6119 51399.60 30893.17 We filed the prescribed documents with the RA, Bengaluru, but the RA is not admitting the export made via shipping bill No. 3051441 on the grounds that the export proceeds against the said shipping bill have not been

Sanjay

realized. The RA asked us to pay duty on the fabric utilized in the product exported under the said shipping bill. A copy of the RA letter is attached. Hardship: In this regard, it is submitted that Lucky Brand, USA, was our established customer for many years, and we had good regular business with it on 90-day payment terms. As it was our regular buyer, we never felt the need for ECGC cover. However, it landed into a financial crisis and filed a bankruptcy petition in the Bankruptcy Court, District of Delaware, USA, on July 3, 2020. A copy of the petition is attached. It owed us $2.93 million, which has gone as bad debts (refer to serial number 8 of page 16 of the petition). Out of this amount, only one shipment, as mentioned above, for $16934.40, is under advance authorization. The said amount was written off in our books of accounts. Request: Since all the imported fabric has been accounted for, and realization against one shipment, as mentioned above, is not possible due to the buyer's bankruptcy, we request the PRC to help us close the case by admitting the export made under shipping bill no. 3051441. It is reiterated that the end product has been exported, and imported material has been utilized. We are thanking you in anticipation.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter. Applicant may apply to the RA which may examine the case in terms of existing policy provisions.

(Action: Applicant/ RA Bangalore)

Case No.41 M/s. Poongodhai Textile Mills, Tamil Nadu

F.No.HQRPRCAPPLY00011607AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for revalidation of RODTEP e script Authorization No. 2205003589 dated 06/05/2022.

Applicant Statement: With reference to our RODTEP E script no. 2205003589 / 06.05.2022 for Rs. 364989/-, the validity of the license expired on 06.05.2024. So we are unable to utilize the license. We request you to kindly revalidate the license for another one year for utilization purpose. All the payments which related to this script were realized. As a genuine exporter we are fully eligible for this script and we request you to kindly extend the validity of the E script

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter. The firm may approach Customs authority for resolution.

(Action: Applicant/ Customs)

Sanjay

Case No.42 **M/s. S K Exports, Kanpur**

F.No.HQRPRCAPPLY00011618AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for extension of EOP against Advance Authorization No. 0611001375 dated 27.05.2022.

Applicant Statement: Due to the slow demand for our products in the foreign market and the sluggish international economy, we were unable to fulfill the export obligation within the initial and extended EOP periods. The demand was particularly low, and our buyer was not in a position to place further orders. However, we are pleased to inform you that our buyer has now placed additional orders, and we will complete the balance export during the extended period with the orders currently in hand. we kindly request you to grant us a further extension of 6 months for the completion of the export obligation. We would be highly obliged for your favorable consideration of our request. We hereby uploaded letter and Export and import statement for your ready reference.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0611001375 dated 27.05.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA)

Case No.43 **M/s. Hartex Rubber Private Limited, Hyderabad**

F.No.HQRPRCAPPLY00011752AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for extension of EOP against Advance Authorization No. 093002845 dated 08/04/2022.

Applicant Statement: We could complete 41.20 % of the Export obligation, due to sluggish market conditions in Europe, USA, South American Markets balance obligation could not be completed. Now with lot of marketing efforts we could get orders for fulfilling the balance obligations and are confident of completing the balance obligation if EOP is extended. Requested to extend the obligation period by another 6

Sanjay

months from the date of Endorsement

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 093002845 dated 08.04.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA)

Case No.44 M/s. Genus Electrotech Limited, Delhi

F.No.HQRPRCAPPLY00001931AM24

Meeting No.21AM25 held on 06.11.2024

Subject: Request for redemption and condonation of Appendix 22 C Para 8 2 4 against EPCG Authorization No. 0530139067 dated 08.07.2005.

Applicant Statement: 1 Applications are submitted for redemption and relaxation request for policy from appendix 22 C FTP HBP Para 8 2 4 against EPCG License No 0530139067 dated 08.07.2005. Application for redemption submitted in prescribed form ANF5B submitted on 31.08.2016 vide our letter No GEL / DGFT/ 2016-17/39067/01 dated 31.08.2016 to RA, Delhi and deficiency letter FILE No 05/34/165/00762/ AM14/1231272 dated 08.11.2016 applied to Chairman PRC committee Udyog Bhawan , New Delhi request for policy relaxation from appendix 22 C FTP HBP Para 8.2.4 through our letter no GEL/DGFT/EPCG/PRC/2016-17/032 dated 03.11.2016. Acknowledge copy of application in ANF2D along with Application Fee Rs 2000.00 vide DD No 007446 dated 03.11.2016.(All copies are attached here-with) 2. Once again submitting ANF2D application for policy relaxation committee.

Comments of RA was also seen.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to refer the matter to Policy- VI for further examination.

(Action: Applicant/ Policy-VI)

Case No.45 M/s. Surtex Prophylactics (India) Pvt. Ltd.

F.No.01/60/162/429AM21/PRC

Sanjay

Meeting No.21AM25 held on 06.11.2024

Subject: To allow MEIS benefit against six Shipping Bills: 5485277 dated 27.01.2016, 6544732 dated 18.03.2016, 2779013 dated 13.12.2016, 5052097 dated 28.03.2017, 9743785 dated 07.11.2017 & 3229790 dated 02.03.2018.

This is a review case of PRC Meeting No.14AM22 held on 26.10.2021 (Case No.27) wherein Committee rejects the case.

Applicant Statement: We, Suretex Prophylactics (India) Pvt. Ltd are a 100% EOU engaged in manufacturing rubber contraceptives goods, lubricants & enhancers, condoms, vibrating devices which are classifiable under 4014 1010 of customs tariff heading. While filing the particulars in the shipping bills for the period from April 2015 to June 2018 having port code INWFD6, INMAA1, INKAT1, INBLR4 we have inadvertently mentioned in the declaration of intent in reward as "N" instead of "Y" although we were eligible for the benefit of MEIS as per the Foreign Trade Policy. We had requested to Addl. Commissioner of Customs, Inland Container Depot, Whitefield Bengaluru to amend the shipping bills as per Annexure A from the p[period April 2015 to June 2018 under Section 149 of the Customs Act 1962 vide letters dated 21.11.2019, 02.03.2020 and 10.08.2020 and presented our case in person before the Jt. Commissioner of Customs, ICD during the personal hearing on 07.09.2020. The Addl. Commissioner rejected our request for amendment of EDI shipping bills under section 149 of Customs Act and instructed us to present approach the PRC of DGFT to seek relaxation for para 3.14 of HBP, which prescribes a mandatory condition for all exporters to declare their intent to claim benefit under MEIS while filling export shipments under all categories of the shipping bills, vide OIO 89/2020 DIN No.20201072MR0001K55EB dated 28.10.2020. We have been denied the benefit due to mere procedural lapse of not mentioning the declaration of intent in reward correctly as "Y" in complete disregard of several judicial precedents allowing the amendment of shipping bills in an identical issue in the case of Pasha International v. Commissioner of Customs : 2019(365) E.L.T. 669 (Mad.) where the Hon'ble High Court held that the mistake of ticking "No instead of Yes in the reward column of the shipping bill for availing the benefit under MEIS scheme can be corrected by amending the shipping bill under the provisions of Section 149 of the Customs Act, 1962. Further we place reliance on Saurabh Overseas Traders v. Commissioner of Customs, Cochin : 2017 (356) E.L.T. 463 (Tri.-Bang) wherein the tribunal has observed that department should not have rejected the amendment application which was only a procedural formality on a finding that the procedures are meant for furthering the justice and not to hamper them and on Kedia (Agencies) Pvt. Ltd., v. Commissioner of Customs : 2017 (348) E.L.T. 634 (Del) wherein the Hon'ble High Court has held that except for declaration, appellant's eligibility to export benefits not questionable as the said product contained to be an eligible product. Considering the pronouncement of Supreme Court as in the cases of Mangalore

Sanjay

Chemicals and Fertilizers Ltd. Vs. Deputy Commissioner 1991 (55) ELT 437(S.C.) & Formika India Vs. collector of Central Excise 1995(77) ELT 511(S.C.) substantial benefits can't be denied upon the procedural lapse allow us to claim MEIS benefit, kindly allow our MEIS claim to be processed. We wish to submit that the MEIS is an export benefit which is intended to encourage and support the exporters for offsetting the infrastructural inefficiencies faced by the exporters of goods and it intends to encourage exporters to compete in the international market. The relaxation of the mandatory condition of declaration of intent would achieve the objectives set out above, if the same is not granted, it would result in serious cash flow issues and would hinder our competitiveness in the international market. We wish to state that due to Covid-19 pandemic, we are already under immense financial distress and therefore, we request you to kindly allow the relaxation sought to enable us to realize the MEIS benefit as per the foreign trade policy.

Decision: The Committee went through the submission made by the firm and the Order of the Hon'ble Court discussed the matter at length. As per the Court Order, the applicant has to complete necessary formalities to facilitate the extension of MEIS rewards. Obtaining an Amendment Order from Customs is a necessary formality and it was decided that applicant may be advised to obtain the same from Customs in order to proceed with implementation of the Order. It was decided to refer the matter to Policy- 3 for further correspondence with applicant and resolution of the matter for allowing MEIS once the Amendment Order is received.

(Action: Applicant/ PC-3)

Case No.46 **M/s.Steel Craft Exports, Delhi**

F.No. HQRPRCAPPLY00000441AM24

Meeting No.21AM25 held on 06.11.2024

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0510413698 dated 25/02/2020.

Applicant Statement: Relaxation of non-mentioning of supporting manufacturer name on shipping bills under Advance Authorization. The duty-free imported goods under the AA were imported by AA Holder and manufactured at the same premises at B-26/3, Wazirpur Industrial Area, Delhi-110052 by supporting manufacturer(proprietor of which is related as mother of the AA Holder)and then exported by merchant exporter from same address. The goods were not processed or moved to any other place. We were not aware that the name of supporting manufacturer was required to be endorsed on the shipping bills for export. We have completed the exports and fulfilled the exports obligation. There is no revenue loss to the government exchequer.

Sanjay

Comments from RA was also seen.

Decision: The Committee reviewed and examined the case and discussed the matter at length. After detailed discussion the Committee observed that there is merit in the case. Accordingly, the Committee decided to accede to the request for relaxation in mentioning of name of Supporting Manufacturer in Shipping Bills for the purpose of redemption of Advance Authorization No. 0510413698 dated 25.02.2020subject to compliance of other policy provisions. Requisite corroborative evidence supporting their statement may be submitted to RA by applicant. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.47 M/s. Fashion Matrix Overseas, Bengaluru

F.No. HQRPRCAPPLY00000709AM24

Meeting No.21AM25 held on 06.11.2024

Subject: Closure of Authorizations against Advance Authorization No. 0711002831 dated 01/07/2022.

Applicant Statement: We hereby bring to your kind notice that the description is 100% Polyester Woven Fabrics Width 67 Inches +/- 5% GSM 145 +/- 10% due to a typical error, and as per the advance license description, the correct description is 100% Polyester Woven Fabrics Width 67 Inches +/- 5% GSM 125 +/- 10%, which is stated on BOE No. 7070576. Dated:13.01.2022. File No. 07AX04000166AM22 Dated: 04.01.2022 and the Advance Licence No. 0711002831 Dated: 07.01.2022 The correct 125 GSM instead of the 145 GSM, which is mentioned due to a typical error on BOE No. 7070576 Dated: 13.01.2022. We humbly request your good self's approval and waive off further consideration of the redemption application at the RA Bangalore DGFT office.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm. The Committee decided that RA may attempt to take corroborative evidence into consideration for evidencing/calculating GSM of export for resolution of the matter. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.48 M/s. GRP Limited, Mumbai

F.No. HQRPRCAPPLY00000267AM25

Meeting No.21AM25 held on 06.11.2024

Sanjay

Subject: Request for bills in different Authorization against Advance Authorization No. 0310823467 dated 31.08.2018.

Applicant Statement: Due to delayed in norms fixation and norms fixed at reduced rate there is shortfall in export obligation considering export of both Licenses i.e. Advance Licence 0310823467 dated 31.08.2018 and Advance Licence 0310829064 dated 16.05.2019. Now, since amendment in Advance Licence No. with respect to these 10 SB?s is not possible from customs, hence we request your good selves to kindly allow exports made against these 10 SB?s to be counted under Advance Licence No. 0310823467 dated 31.08.2018 instead of 0310814718 dated 20.07.2017.

Report from RA was also seen.

Decision: Deferred.

(Action: Applicant)

Case No.49 M/s. Ruby Apparels, Tamil Nadu

F.No. HQRPRCAPPLY00000713AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Extension of EOP against Advance Authorization No. 3211000413 dated 09/02/2021.

Applicant Statement: Deficiency against requisition Letter Advance License No. 3211000413 ? Direct Exports Ref: File No: 32AA04005712AM21. We would like to inform you that , we have received deficiency letter for the above subject License. By this license we had applied and get as per SION J-301 per pcs SQM 1.687 (100% Polyester Children's Woven pants Instead of Industrial work wear Mens Pant Made out of 100% Polyester Woven Ripstop Pongee Fabric 165 GSM & 100%Neoprene Knitted Fabric 950 GSM). This is our Clerical Mistake, we have identified shipment time only after that we don't have the time of amendment of this mistake . so we have shipped & used as per license content . Simultaneously we have imported the fabric and exported as per License SION J-301 Per Pcs SQM 1.687 . Import Sr.No .3 & 4 actual Excess import is SQM 924.840. Also we had submitted Proof of below documents enclosed for your kind reference. Kindly please rectify the same asap.

Decision: The Committee went through the submission made by the firm.After detailed discussion the Committeedecided that accounting of the relevant fabric used in export product as per documentary evidence, according to SIONs, may be attempted and referred the issue to the Norms Committee-Vfor resolution/further examination.

Sanjay

(Action: Applicant/ NC-V)

Case No.50 M/s. Ghodawat Skystar Llp, Maharashtra

F.No. HQREPCGPRAPP00000241AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Extension of I block EO Period against EPCG Authorization No. 3130009401 dated 05/05/2016.

Applicant Statement: We had received EPCG Licence No. 3130009401 dated 05.05.2016 from the office of the Jt.DGFT, Pune for fulfilling Export Obligations of the item with ?ITCHS Code 10063020, Item : Non Basmati Rice, Basmati Rice? We had also received Licence No. 3130008425 dated 14.01.2015 from the office of the Jt.DGFT, Pune for exporting the same item ?ITCHS Code 10063020, Item : Non Basmati Rice, Basmati Rice?. 1) We started fulfilling the export obligations under licence No. 3130008425 dated 14.01.2015 for all our exports of Non Basmati Rice HS Code 10063010 and Basmati Rice HS Code 10063020 and applied for redemption showing the shipping Nos. and date as given below : SR.NO S/Bill. No.& Date ITC(HS) Code Export Product description FOB VAL In US $ FOB VAL In RS REMARK AS PER ATTCHED LETTER 2) Thereafter, we applied applied for redemption for EPCG Licence No. 3130008425 dated 14.01.2015 with the RA, Pune and we noticed that we have not mentioned the EPCG Licence No. 3130009401 dated 05.05.2016 against the exports of Basmati Rice HS Code 10063020. Now, we have the following shipping bills to show the export obligations under the said EPCG Licence No.3130009401 dated 05.05.2016 : AS PER ATTCHED LETTER 0 3) Since, in both the EPCG licenses, the Export Item Name was ? Basmati Rice HS Code 10063020?, we have by oversight mentioned only the first EPCG licence and started fulfilling the Export Obligations. This was an error from our end which we have noticed at the time of applying for redemption with by RA, Pune. 4) We have not made direct imports, thus saving Foreign Exchange of the Govt. of India and procured indigenously by following Make in India pattern.5) We have already received the redemption showing the fulfillment of export obligation fulfillment against licence No. 3130008425 and now for the remaining shipping bills which we have exported we would like to show the exports under 3130009401. 6) We have fulfilled the export obligation within the period of 6 years of the EPCG licence.7) Please amend Average Exports maintains to NIL under this EPCG as our exports products falls under Agriculture Category exempted from AE as per HB procedure 2015-2025 chapter 5.13 page 151 attached herewith.We therefore request you to allow us the shipping bills mentioning the EPCG licence No. 3130008425 dated 14.01.2015 to consider our request made under EPCG Licence No. 3130009401 dated 05.05.2016 as a special case. case. This request we are making only to regularize the closure of

Sayan

EPCG Licence from the office of Jt. DGFT, Pune.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case and seek a detailed report from RA, including comments on whether the SBs bills mentioning the EPCG licence No. 3130008425 dated 14.01.2015 have been utilized for export obligation purpose against the said Authorisation, for further examination.

(Action: Applicant/ RA Pune)

Case No.51 M/s. Sanathan Textiles Limited, Mumbai

F.No. HQRPRCAPPLY00007220AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Extension of Total EO Period against EPCG Authorization No. 0330042248 dated 24/07/2015.

Applicant Statement: With reference to the above we wish to state that we have imported capital goods under invalidation. Export obligation is still pending due to less orders and demand of cotton has dropped in the international market . Due to covid 19 disturbances and administrative issues all our staffs were remotely operating from home from different parts of country and so we could not manage to export the proportionate cotton within the validity period. Hence we request you to kindly revalidate this licence for alteast 1years. As we are planning to club our rest of open licence and redeem the licence at the earliest

Decision: The Committee went through the justification given by the applicant and discussed the matter at length. The Committee decided to accede to the request and allow EOP extension againstEPCG Authorization No. 0330042248 dated 24.07.2015for a further period of 1 years from the date of endorsement subject to payment of composition fee as per policy provisions. Thereafter RA may take action as per FT(D&R)Act if EO is not fulfilled.The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA)

Case No.52 M/s. Food Quality Laboratory and Research Centre, Kerala

F.No. HQRPRCAPPLY00011017AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request For Waiver of Average Export against EPCG

Sanjay

Authorization No. 1030003182 dated 22/09/2016.

Applicant Statement: In this connection we wish to submit that we are filing this request for PRC. So we are submitting the application to policy relaxation committee. Kindly consider our application and do needful.

<u>Decision</u>: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case and seek a detailed report from RA, including comments as to whether the firm was earlier getting payments from foreign buyers for the testing services provided and whether there was a shift in the business model by virtue of which now exporters have to pay for testing; whether the material which was tested by the CGs for which payment was received in INR was actually exported; and whether the firm was functioning in the nature of a CSP, for further examination.

(Action: Applicant/ RA Kochi)

Case No.53 M/s. Ralson Tyres Limited, Madhya Pradesh

F.No. HQREPCGPRAPP00000288AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Extension of Import Validity Period against EPCG Authorization No. 5631000138 dated 23/02/2021.

Applicant Statement: Refer to EPCG Lic No.5631000138, We are pleased to inform you that we have fulfilled the export obligation of the said EPCG license. We would like to draw your attention to the fact that by mistake we have utilized said license in extra shipments i.e. > Rs. 40 crore (approximately) more than the actual export obligation. This license is valid till 23-02-2027. Therefore, we would like to utilize the benefit of this additional export obligation amount by adding new import items i.e. machinery, parts and molds etc. in said EPCG license. We may request you to allow us to extend the EPCG license so that we can import more goods under the said EPCG license. Please give us your approval for extension in the import validity period.

<u>Decision</u>: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.54 M/s. Madhu Industries Private Limited, Ahmedabad

Sanjay

F.No. HQRPRCAPPLY00011339AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for amendment of ROSCTL Scrip No. 0819069251 dated 28/09/2021.

Applicant Statement: Request for amendment of ROSCTL SCRIPT No.0819069251 Dt. 28/09/2021 Ref. RA File Number: 08/97/100/50011/AM22 Dear Sir, We Madhu Industries Pvt ltd had applied ROSCTL vide ecom 08/93/014/84200/0730/6303 under File no. 08/97/100/50011/AM22 for a Total FOB Rs 8,44,42,090.38 and we are eligible ROSCTL Script value of Rs 69,24,028.00. But, we have been issued ROSCTL No. 0819069251 Dt.28/09/2021 of Rs.17,70,235.00 only and we are not at all aware as to why an amount of Rs. 51,53,793 has been deducted. So we have requested to cancellation of ROSCTL Script of Rs.17,70,235.00 to issue for Full value of Rs. 69,24,028.00 by request letter Dt. 28/11/2022 RA F. No. 08/97/162/224/AM22 and we have received letter from RA Ahmedabad against our above request to raise a service request. Further to above we have been informed RA Office with our letter Dt. 07/02/2022 that we have already raise the service request no. 202202128392 Dt. 01/02/2022 and resolve with massage kindly contact your concerned RA regarding the same?. We have attached herewith copy of RSCTL Script, Screen of Service Request and all corresponding letter with RA Office. In the present keen cut throat competition time, it's a big amount for a unit like Madhu. So kindly expedite the matter and help us to get the ROSCTL with correct value at the earliest and oblige.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to refer the case to Policy-3 for their comments on the issue. Thereafter the case may be brought back again before PRC for a decision.

(Action: Applicant/ Policy-III)

Case No.55 **M/s. Om Sai Ram Fashion, Surat**

F.No. HQRPRCAPPLY00011528AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Extension of Total EO Period against EPCG Authorization No. 5230014445 dated 03/07/2014.

Applicant Statement: We have approached RA for Extension in terms of PN.53/2015-20 as guided by the committee in previous request but time period we are getting by that is also already expired. So we are requesting you to please grant us 6 month times period or extension till 31.03.2025. We will complete all required procedure if we get this Extension.

Sanjay

Decision: The Committee went through the justification given by the applicant and discussed the matter at length. The Committee decided to accede to the request and allow EOP extension againstEPCG Authorization No. 5230014445 dated 03.07.2014 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA)

Case No.56 M/s.Thermo Fisher Scientific India Private Limited, Mumbai

F.No. HQRPRCAPPLY00011844AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Closure of Authorizations against Advance Authorization No. 0311003401 dated 29/04/2021.

Applicant Statement: Due to oversight,Shipment was filed as free shipping bill instead of advance licence,due to human error which was to be filed for EO of the below mentioned licence.Explanation letter and all the related documents are attached for your ready reference.Hence we request you to kindly consider our request as per our attached letter.

Decision: The Committee examined the statements made by the applicant and discussed the matter at length and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.57 M/s. Creemos International Limited, Kanpur

F.No. HQRPRCAPPLY00011887AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Request for Extension of EOP against Advance Authorization No. 0611001260 dated 01/04/2022.

Applicant Statement: We are small manufacturer and exporter of Leather Footwears and Harness and Saddlery. We hereby further inform that due to world sluggish economy due to COVID -19 and Ukraine - Russia War , Middle east disturbance due to Isreal ? Hamas war and Economic Implications of Middle East Conflicts causing Shipping freight

Sanjay

price goes up and due to that our buyer postpone the orders and for that reason we could not fulfill the export obligation against the above mentioned Authorization against which we already got imported specific raw material for this specific buyer . But now our buyer has placed the orders and we have also got the export consignment ready to be shipped but the above said Advance Authorization has been expired for that we hereby humbly request to grant us the extension for six months so that we would be able to fulfill the export obligation . We once again humbly request to grant us the extension and oblige.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0611001260 dated 01.04.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA)

Case No.58 M/s. JPFL Films Private Limited, Delhi

F.No. HQRPRCAPPLY00011890AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Extension of EO period against Advance Authorization No. 0511024557 dated 18/03/2024.

Applicant Statement: Request for Relaxation of Export Obligation period of 180 days provided vide Notification No.16/2024-25 dated 06.06.2024 to original EO period of 18 months as per Advance Authorization. We have completed maximum Import before the issuance of Notf. 16 in the anticipation that EO have to be completed in 18 months, hence, the 180 days EO period should not be applicable on Imports made on or before the said Notification date

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case and seek a detailed report from RA for further examination.

(Action: Applicant/ RA)

Case No.59 M/s. UPL Limited, Mumbai

F.No. HQRPRCAPPLY00012038AM25

Sanjay

Meeting No.21AM25 held on 06.11.2024

Subject: Consideration of Re-exported Quantity for Reduction from Imported Quantity under Advance Authorization against Advance Authorization No. 0311015073 dated 28/05/2022, 0311016484 dated 21/07/2022.

Applicant Statement: We respectfully submit this request for your kind consideration regarding the re-export of 48,100 kgs of raw material Bifenazate Technical and seek your approval to reduce this quantity from the total imported amount against our Advance Authorizations, as detailed below: 1. File No.: 03AX04000583AM23, License No.: 0311015073, Date: 28/05/2022 2. File No.: 03AX04002291AM23, License No.: 0311016484, Date: 21/07/2022 These Advance Authorizations were obtained under the actual user condition for the export of "BIFENAZATE 480 G/L SC." The corresponding raw materials were imported under these licenses, and we are required to meet the export obligation as per the proportionate quantity of imports. However, from April 2023 to May 2024, we experienced a severe demand downturn in the NAM and other all region due to market saturation, resulting in a loss of confirmed export orders from our clients. This unexpected drop has significantly impacted our ability to meet the required export targets. The shortfall in export quantities, in comparison to the imported raw material, is as follows: File No. 0311015073 (Dated 28/05/2022) ? Shortfall: 37,975.62 kgs File No. 0311016484 (Dated 21/07/2022) ? Shortfall: 176,000 kgs To mitigate this issue, we were able to re-export a portion of the unutilized raw material, Bifenazate Technical 98% (imported under Advance Authorizations 0311016484 and 0311015073), amounting to 48,100 kgs to European countries. This re-export was carried out under a free shipping bill, and no benefits were availed on the export. In view of this, we kindly request your esteemed committee to approve the reduction of the re-exported quantity of 48,100 kgs from the total imported quantity of Bifenazate Technical. This adjustment would allow us to proportionally reduce our export obligation and facilitate the clubbing and redemption process of both Advance Authorizations. We are actively pursuing new orders for Bifenazate 480 G/L SC and remain committed to fulfilling the remaining export obligation once the re-exported quantity is considered. We sincerely request your kind approval for this adjustment, which will allow us to proceed towards the closure of our Advance Authorizations.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to obtain copy of FreeShipping Bills from the firm. Thereafter the case may be brought back again before PRC for a decision.

(Action: Applicant)

Sanjay

Case No.60 M/s. Surendra Saddlery, Kanpur

F.No. HQRPRCAPPLY00012036AM25

Meeting No.21AM25 held on 06.11.2024

Subject: Special Advance Authorization No. 0611001737 dated 07.12.2022.

Applicant Statement: Sir, Against Special Advance Authorization no. 0611001737 dated 07.12.2022 we request you for one time relaxation to kindly amend/ modify Export item description of SION J-252 From: Mens/Ladies riding breeches of woven/knitted fabric with a full seat of artificial leather cloth To Mens/Ladies riding breeches of woven/knitted fabric with a full seat of artificial leather cloth OR Seat Coated with Silicon and / or PU. In our Export item Description SION J- 252 we only request you to include the term Seat Coated with Silicon and / or PU to facilitate smoother customs clearance. The input Artificial Leather OR Seat Coated with Silicon and / or PU are similar and give the same characteristics. The details we have explained in our uploaded letter. In authorization issued to us with Relevant type of Fabric only and we have imported only the relevant types of fabric and all other materials used in the manufacturing process being indigenous. And in our shipping bill we have shown the consumption of our imported fabric in export product. We kindly request that you arrange for the amendment/modification of the Export Item Description as mentioned above, at the earliest possible time, as our export consignment is currently held at customs.

Decision: The Committee went through the submission made by the firm and heard the submissions made by the firm's representative at length.After detailed discussion the Committeedecided to refer the issue to the Norms Committee-Vfor resolution/ further examination.

(Action: Applicant/ NC-V)

Case No. 61 M/s. New Tea Beverages Exports Pvt. Ltd., Kolkata..

F.No. HQRPRCAPPLY00011334AM25

Meeting No.21/AM25 held on 06.11.2024

Subject: To allow MEIS benefit against Shipping Bill No.1518828 dated 19.02.2020.

This case was last considered in PRC Meeting No.34AM23 held on 09.03.2023 (Case No.56) wherein Committee decided to allow MEIS benefit against S/Bill.

Applicant Statement : This is regarding our Shipping Bill No. 1518828 Dated 19.02.2020, which was placed before the Policy Relaxation Committee Meeting No. 34/AM23 held on 09.03.2023 (Case No. 56) and

Sanjay

the Committee decided to accede to the request of the firm for claiming MEIS Benefit against Shipping Bill No. 1518828 Dated 19.02.2020. Further, the firm was directed to approach RA within 30 days from the date of uploading of the meetings. The minutes of the Meeting was uploaded on the DGFT website on 16.03.2023. And whereas, as per the decision of the Committee, since we had to approach the RA office within 30 days of uploading of minutes, hence as per the given process towards online filing of such applications, we went on to file the request Online through MEIS Portal on DGFT website, under the option of PRC decision, but the portal at one point, does not allow us to proceed, because of an error, stating This IEC is not allowed to apply for MEIS for this year of rendering services. We don't know the reason for the stated error. Is it because, the portal has not yet been made accessible to the firm by DGFT, to file application afresh for MEIS as per the PRC decision. And whereas, when after several attempts to file online application failed, we had made online complaint at DGFT Website through request No. 202303204005 dated. 24/03/2023 (Copy attached / uploaded). After this issue was resolve one new error occurred that the claim value was showing Zero for which we have filed second complain through request no. 202305215241 dated 26/05/2023. (Copy attached / uploaded). And due to this technical reason, we were unable to file for the MEIS Authorization till 05.11.2023 as per the decision of the Policy Relaxation Committee (PRC) in the Meeting No. 34/AM23 held on 09.03.2023 (Case No. 56). However, we were regularly tried to file application. On 06.11.2023 we were finally able to file application. Hence, the delay in filing the application was not due to our fault but due to the technical issue at DGFT website. However, RA Kolkata has issued us with the discrepancy that since we have not applied within the mandatory period of 30 days hence our application could not be accepted. We have also replied to this discrepancy stating the fact that we are unable to file the application due to the technical issue but they asked us to approach Policy Relaxation Committee (PRC). In view of the above circumstances, we do hereby request the Policy Relaxation Committee (PRC) to allow us a grace period for approaching RA office, from the date of uploading of minutes under relaxation of Policy and procedure in terms of Para 2.59 of the FTP2023. We sincerely believe you would kindly take a positive decision in the matter at the earliest.

Decision: The Committee reviewed and examined the case and discussed the matter at length. After detailed discussion the Committee observed that there is merit in the case. Accordingly, the Committee decided to accede to the request for allowing a period of 30 days to approach RA from the date of uploading of the minutes of meeting.

Sanjay

(Action: Applicant/ RA Kolkata)